ITEM NO.41 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).249/2024

ARUNA ROY & ANR. Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

[ONLY IA NOS. 332948/26 AND 333171/26 ARE LISTED UNDER THIS ITEM]
IA No. 333171/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 332948/2026 - INTERVENTION/IMPLEADMENT

Date : 02-11-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Prashant Bhushan, Adv.
Mr. Prasanna S.- 2919, AOR
Mr. N Sai Vinod, Adv.
Ms. Cheryl D'souza, Adv.
Ms. Neha Rathi, Adv.
Ms Kanu Garg, Adv.
Ms. Injila Muslim Zaidi, Adv.
Mr. Maamidi Ashish Reddy, Adv.
Mr. Prasanna B, Adv.
Ms. Ishita Tulsyan, Adv.

For Respondent(s) :Mr. K. Parameshwar, Sr. Adv.
Ms. Sansriti Pathak, Adv.
Mr. Mayank Pandey, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Amrish Kumar-aor, Adv.
Mr. Arun Kumar Yadav, Adv.
Mr. B.L.N. Sanjit, Adv.
Mr. Arvind Kumar Sharma- 1133, AOR

Mr. Prateek Kumar, AOR
Mr. Ashish Shukla, Adv.
Mr. Kartikey Singh, Adv.
Mr. Devansh Rai, Adv.
Ms. Teesha, Adv.

Mr. Shiv Mangal Sharma, A.A.G.
Ms. Shalini Singh, Adv.
Mr. Saurabh Rajpal, Adv.
Ms. Nidhi Jaswal- 2955, AOR

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.11.02 16:30:49 IST
Reason:

Mr. Shreekant Neelappa Terdal- 909, AOR

Mr. Amit Kuri, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Application (I.A. No.332948/2026) for intervention/impleadment is allowed. The State Election Commission, Rajasthan, is ordered to be impleaded as respondent no.5.

<u>IA No.333171/2026</u>

2. Issue notice,

3. Mr. Amit Kuri, learned counsel, accepts notice on behalf of State Election Commission, Rajasthan.

4. It seems to us that application dated 06.10.2026 made by the petitioners, seeking permission of the State Election Commission, Rajasthan for conducting voter awareness campaign, requires reconsideration.

5. Consequently, the communication dated 09.10.2026, appended as Annexure A-13, is set aside, and the State Election Commission, Rajasthan, is directed to reconsider the petitioners' request for permitting them to conduct the voter awareness campaign during phase 3 of the Panchayati Raj Election.

6. The appropriate order be passed within two days.

7. Interlocutory Application is, accordingly, disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR